

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
40(ND)/2012

IN THE MATTER OF:

Sh. Ramandeep Singh Ahluwalia & Ors

.... Petitioner

v.

M/s. Suntime Energy Ltd. & Ors.

.... Respondent

Order U/s. 397/398

Order delivered on 18.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Shelly Khanna, Adv. Pooja Singh in IA-321/2023, Mrs. Reena Ahluwalia (in-person)
For the Respondent : Dr. KBS Rajan, Sr. Adv., Mr. Sachin, Sr. Adv. Adv. Shailesh Suman, Adv. Mahesh Kumar for R-1-3

ORDER

Cont-P-06/2022, Cont-P-04/2022, IA(CA)-84/2021, CA-422/2021, CA-427/2021, CA-1356/2018, IA(CA)-321/2023

None appeared on behalf of Petitioner. Ld. Counsel for the Respondent is present. At request and by consent, list the matter on **04.07.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

18.04.2024
Lalit